

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 691/2024 in C.P. (IB)/380(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Avil Jerome Menezes - Interim
Resolution Professional Of Shrivallabh
Pittie South West Industries Limited
Vs. Mr. Chirag Vinod Kumar Pittie**
IN THE MATTER OF
Indian Overseas Bank
V/s
**Shrivallabh Pittie South West
Industries Limited**

**Section: Rule 11 of NCLT, 2016,19(2) U/s 7 of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 691 of 2024:- Counsel, Rakesh Gupta appeared for the Applicant through VC and Counsel, Prakhar Tandon appeared for the Respondent through VC. Counsel appearing for the Respondent seeks time to file reply. Let reply, if any, on behalf of the Respondent be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further consideration on **04.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)